

Import of Clocks, Time-pieces and Watches

275. **Shri Hem Raj:** Will the Minister of Commerce and Industry be pleased to state:

(a) the number of clocks, time-pieces and watches imported during the year 1958, and

(b) the number of such items manufactured in India during 1958?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri)

(a) Import figures are available for the period January to November 1958 and are furnished below

Watches	84,563 Nos
Time-pieces and Clocks	56,588 Nos
TOTAL	141,151 Nos

(b) The estimated production of clocks during 1958 in the large scale sector is 29,752 Nos. There is no approved production programme for the manufacture of clocks in the small scale sector. Figures of production, if any, in the small scale sector, are therefore not available.

Watches and Time-pieces are not produced in the country at present.

Lands of Meo Peasants in Gurgaon District

276. { Shri Ramam:
Shri T. B. Vittal Rao:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether the lands of Meo peasants in Palwal Taluk, Gurgaon District, Punjab taken over by others illegally have since been restored to the lawful Meo peasants;

(b) if not, the reasons for the delay, and

(c) when these are likely to be restored to original lawful owners?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) to (c) Hon'ble Members may please refer to the reply given to Unstarred Question No 2596 by Shri Daljit Singh in the Lok Sabha on 22nd April, 1958, relating to the resettlement of Meos of Gurgaon district. The position is that most of the Meos have been restored their original holdings and, wherever this has not been possible, the Meo owners are being provided with either alternative land or cash compensation.

12 hrs

PAPERS LAID ON THE TABLE

PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS)

The Minister of Works, Housing and Supply (Shri K. C. Beddy): Sir, I beg to re-lay on the Table, under sub-section (3) of Section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958, a copy of the Public Premises (Eviction of Unauthorised Occupants) Rules, 1958 published in Notification No G S R 1159 dated the 8th December, 1958 [Placed in Library. See No LT-1125/58]

ANNUAL REPORT OF SINDRI FERTILIZERS AND CHEMICALS PRIVATE LIMITED

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table, under sub-section (1) of Section 639 of the Companies Act, 1956, a copy of the Annual Report of the Sindri Fertilizers and Chemicals Private Limited for the year 1957-58 along with the Audited Accounts [Placed in Library. See No LT-120/59]

AMENDMENTS TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): Sir, I beg

to re-lay on the Table, under subsection (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of each of the following Notifications making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955

(i) GSR No 699/R Amdt XXV dated the 16th August, 1958, [Placed in Library, See No LT-887/58]

(ii) GSR No 814/R Amdt XXVI dated the 6th September, 1958, [Placed in Library, See No LT-939/58]

(iii) GSR No 814/R Amdt XXVII dated the 13th September 1958, [Placed in Library, See No LT-968/58]

ESTIMATES COMMITTEE

THIRTY-SIXTH REPORT

Shri B. G. Mehta (Gohilwad) Sir I beg to present the Thirty-sixth Report of the Estimates Committee on the Ministry of Health-Medical Services (Part I)

STATEMENT RE FILM INDUSTRY

The Minister of Commerce (Shri Kanungo) Sir, the statement is a long one—a full page of figures. If you permit I will lay it on the Table of the House.

Mr Speaker: Yes, it may be laid on the Table of the House, and it may be circulated to hon Members [Placed in Library See No LT-1202/59]

12-03 hrs

RE DISCUSSION ON CHINNAKURI MINE DISASTER

Shrimati Renu Chakravartty: (Basirhat) Sir, before you take up the Motion on the Address, I would like to state that the hon Minister of Labour had stated that we shall be allowed to discuss the Report of the Chinnakuri Mine Disaster Enquiry Committee. It is full two months since that Report has been presented and yet we have not had a chance of discussing it. It has come in the Gazette, and I would beg of you to see that the Report is laid on the Table of the House and we are allowed to discuss it.

The Deputy Minister of Labour (Shri Abid Ali): If I remember aright, the promise was that this Report will be discussed in the Safety Committee, and it was discussed there. However, I will examine what the hon lady Member has said and do the needful if any action is called for.

Shrimati Renu Chakravartty: It is better he looks into the old debates because the debate very specifically covers all the points raised from both sides of the House. We wanted a discussion immediately and the hon Minister said that we shall wait for the Report and then discuss it.

Shri Tangamani (Madurai) In reply to Starred Question No 845 dated 11th December 1958 the hon Deputy Minister stated that the Chinnakuri Enquiry Report will be laid on the Table of the House. We would like to know whether he has so laid it.

Shri Abid Ali: If it is not laid on the Table it will be laid during the course of the next week.

Shri Tangamani: It has already been published in the Gazette.

Mr Speaker: The Minister says that he does not remember having said so. If it is there and if the Report is not laid on the Table